

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 350/1638/2019

Date of order: 17.12.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Smt. K. Manjula, daughter of Shri S. Kalidas, aged about 48 years, permanently residing at 15/10, Royal Enclave Flat, Ananya Street, Rangarajapuram, Modambakkam, Chennai and at present working to the post Junior Engineer (Civil) in the store division of SSD-I, Chennai under the control and authority of Chief Engineer, APWD, Andaman and Nicobar Administration.

.....Applicant.

-versus-



1. Union of India, service through the Secretary, Ministry of Urban Development and Employment, Government of India, Nirman Bhavan, New Delhi- 110011.
2. The Andaman & Nicobar Administration, service through the Chief Secretary, Secretariat Complex, Port Blair- 744101.
3. The Secretary, Public Works Department (PWD), A& N Admn., Secretariat Complex, Port Blair- 744101.
4. The Chief Engineer, Andaman Public Works Department, A&N Admn. Port Blair- 744101.

5. The Engineer Officer in the office Chief Engineer, APWD, Andaman and Nicobar Admn. Nirman Bhawan, Port Blair- 744101.
6. The Executive Engineer, store division, APWD, Andaman and Nicobar Administration, Nirman Bhawan, Port Blair- 744101.
7. Shri Sajan Mathai, JE (Civil), in the office of Executive Engineer, store division, APWD, A& N Admn, Nirman Bhawan, Port Blair- 744101.

.....Respondents.

For the Applicant : Mr. P.C. Das, Counsel

For the Respondents : Mr. R. Halder, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsels at length.

2. Ld. Counsel for respondent places a communication dated 13.12.2019 which records the following:

“Sub: Request for consideration of Retention of posting at Chennai- Reg.

Sir,

With reference to your letter dated 29.11.2019 on the subject matter, I am directed to inform you that the retention of Posting at Chennai has been considered on children's educational ground.

However, you are hereby directed to submit an undertaking to this office to the effect that you will get relieved from the posting at Chennai on 1st week of April, 2020 and a guarantee for no future litigation on this matter. You are also directed to reroute your representation through SE, PBCC.”

3. In view of such and with the consent of the parties, we dispose of the OA with a direction upon the respondent to retain the applicant at her present place of posting as per their assurance after obtaining an undertaking from her, within a period of 2 weeks from the date of receipt of copy of this order. Let an appropriate order be issued in her favour after obtaining such undertaking, within a period of 2 weeks thereafter.

4. Thus, the OA would stand disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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